

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DR. SMITHS BIOTECH PRIVATE LIMITED
OPERATING IN PHARMACEUTICALS & HEALTH SUPPLEMENTS & NUTRACEUTICALS
INDUSTRY AT ROORKEE, UTTARAKHAND
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/CIN/LLP No.	Dr. Smiths Biotech Private Limited PAN: AAFCD3322G CIN: U24246PN2015PTC154818
2.	Address of the registered office	Office no. 508-511, Sacred World, 5th Floor, Above Macdonald, Vitthal Rao Shivarkar Road, W Anowrie, , Pune, Maharashtra, India - 411040.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot No. B-5, part of Khasra No. 9 & 10, Dev Bhoomi Industrial Estate VII, Bantakhedi, Taluka, Roorkee, Haridwar, Uttarakhand.
5.	Installed capacity of main products/ services	1) Soft Gelatin Capsule: 1,50,00,000 Nos (Per Month) 2) Ointment: 10,000 Nos (Per Month)
6.	Quantity and value of main products/ services sold in last financial year.	Rs 11,05,50,000 (Revenue from operations as on 31st March, 2024)
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	For further details write an email to cirp.smithsbiotech@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	For detailed EOI and eligibility criteria, please write an email to cirp.smithsbiotech@gmail.com
10.	Last date for receipt of expression of interest	12.07.2025
11.	Date of issue of provisional list of prospective resolution applicants	22.07.2025
12.	Last date for submission of objections to provisional list	28.07.2025
13.	Date of Issue of Final List of Prospective resolution applicants	02.08.2025
14.	Date of Issue of Information Memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	07.08.2025
15.	Last date of Submission of resolution plans	06.09.2025
16.	Process email id to submit Expression of Interest	cirp.smithsbiotech@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Type Of Enterprise: Medium, Manufacturing UDYAM-MH-26-0096425

Date: 27.06.2025
Place: Nagpur

SD/-
IP Megha Agrawal Resolution Professional
For Dr. Smiths Biotech Private Limited
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025 Email: cirp.smithsbiotech@gmail.com
Address Registered with IBBI: 001, Shivrangini Apartments In Circle of Congress
Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.)
Address For Correspondence: 2nd floor Anjaneya Niwas, Opposite Dew
Trinity Hospital, Hindustan Colony, Wardha Road, Nagpur- 440015



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Reliving Prison Nights During Emergency Days

'Jail Chaloge?' As a young man, he had raised both hands high in the air when Jayaprakash Narayan famously threw this electrifying question at the crowd. Half a century later, a footsoldier of the anti-govt socialist movement remembers those darkest hours of Indian democracy

By Anil Chakrabarti

The evening after Emergency was declared, a small band of socialists secretly met at a tented coffee house, now gone, in Connaught Place's Central Park. The purpose was to chart out future political action. Rajkumar Jain, then 29 years old and an ardent follower of the charismatic socialist leader Ram Manohar Lohia, was part of that select group.

A day earlier, on June 25, 1975, Jain had served as a volunteer in the stormy rally at the Ram Lila ground, where Jayaprakash Narayan, spearheading the anti-govt movement, had famously asked the gathering, "Jail Chaloge?" Nearly everyone had answered, "I had raised both my hands," recalls Jain, now a retired professor of Hindi from Delhi University's Ramjas College, Noida 20, he remains full of beans and talks eagerly and vividly of those days as one world of a heady romance.

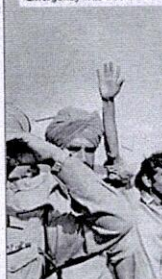
I Got My Bones Broken Several Times

The socialists' plan to carry out was well underground, as decided in the Connaught Place meeting, wasn't easy to abide by. Police were swift to apprehend those opposed to the govt. They had already pushed at Jain's Chandi Chowk home without success. Jain's family was religious by disposition and traders by profession. Unsurprisingly, they were against his involvement in politics. But, as a teen, their son had been seduced by Lohia's idea of democratic socialism.

In the 1980s, Jain recalls, the Gandhi Park opposite Old Delhi railway station was a delectable space for free-wheeling conversation on politics, where parties of three different ideologies—Jan Sangh, the original avatar of BJP, Congress and socialists—would debate affairs of the day.

Jain was impressed by Lohia's progressive position on women's rights, hischutzpah to contest against PM Nehru for Phulpur LS seat in 1962. He also liked the socialist idea of wealth distribution: "Kamane, vola bhayega/ Lohne vola jayega/ Mayn zamaa oayega (The currier will eat/ The looter will go/ A

Anti-govt protesters in Delhi a couple of days before Emergency was declared



Anti-govt protesters in Delhi a couple of days before Emergency was declared

new era will be ushered in", and apostasy struck. Dr Lohia ka armay Brahman-Bhandel k saman (Dr Lohia's wish/ Brahman and Bhandel are the same?)

In 1961, Jain joined Delhi University as a student and Samyukt Socialist Party (SSP) as a worker. That year, he also became the student union's vice-president. The socialists would demonstrate against pre-emptive, police high-handedness, unemployment and for rights of vendors, daily wage earners and workers. "I got my bones broken several times. Going to jail was a regular affair," he says nonchalantly.

'You Haven't Been Brought Under IPC 107... But Under MISA'
Jain beckoned again when PM was nabbed by cops on the DU campus, after Emergency was imposed. "Someone must have informed the police," he recalls. He was to spend the next 19 months in confinement.

During his past trips to Tihar,

the political activist had become familiar with the authorities. Now, everything had changed. The jailer was in a different mood, abusing detainees as they lined up. "I wished him, but he shouted, 'Shut up. You haven't been brought in under IPC 107 or 151, but under MISA.'"

Among other things, MISA (Maintenance of Internal Security Act, 1970) empowered govt to put anyone in indefinite preventive detention. During Emergency, the dreaded act was implemented with abandon. Many years later, RJD neta Lal Prasad named his daughter Misa.

Jain countered, "I don't care about Misa. Our fight is with Indira Gandhi, not you." The jailer didn't take kindly to his manner. "He probably felt that letting the response pass would encourage insubordination. Political prisoners were put in Ward No. 2. But Rindim Manchanda—a fellow socialist who later became officer on special duty to PM Chandrashekhar—and I were sent to Ward No. 16, which was meant for B-class criminals."

"Interestingly, we also met Charan Singh, who had been Uttar Pradesh CM, in a solitary cell. It reminded him that he had once said that jails were not picnic spots, while sending demonstrators to prison. He replied, 'Bhai, I had meant it only for gundas (thugs). I said, 'Indira ji

ki nazam mein, hum dono gunday haiin. (In Indira ji's view, we both are thugs). He laughed. Over the years, I got to know him more and found him to be a proper and honest politician."

Prominent detainees at Tihar included Madan Lal Khurana and Arun Jaitley. Many months later, George Fernandes, imprisoned in the Baroda Dynamite case, also joined them. "We would raise slogans, 'George

Fernandes zindabad', to boost his morale and make him know that other socialists were also in jail," says Jain.

He recalled Jan Sangh-RSS workers hunting their barracks. "Swarg Ashram," "We were bachelors and named our barracks 'Santhi (Bully) ashram,' laughs Jain. "There was also a 'Do number Ka Barrack' which had Amanda Margie, Nacelles and Jamnani, among others."

"With other political groups, we socialists had mika (agreement) on some issues, and fakra (disagreement) on others," he reminisces.

'Detainees Used An Open Latrine Without Cover'
For the first three months, Jain neither had any contact with the outside world, nor any idea as to what was happening beyond the prison walls. The detainees had no access to newspapers or radio. "After three months, we were allowed to meet relatives once a fortnight," he says.

Going to court or hospital was an outing of sorts. The occasion was used to meet people, relatives and get news of the world. "But there was an overall atmosphere of terror. Acquaintances were scared to meet us," Jain says.

Searing summers were tough, and harsh winters spent with two blankets. Food was prepared by underbills. Dal, chawal and sabji—twice a day with tea in the morning—was passable. But absence of hygiene was a problem. The aluminium plates were dipped in water, seldom washed. "Sometimes, the plate would have residues of the previous meal," he remembers, still vexed by the memory.

In 1977, Jain was elected to Delhi Metropolitan Council from Chandi Chowk on a ticket by Janata Party. Into which Social Party merged. He taught Hindi in Ramjas till 2011 and now spends time re-reading Lohia at his roomy apartment in east Delhi's Sarafai Vihar.

He remains simple and devoted to democratic socialism. "I still believe in Gandhi, Lohia and Madhu Limaye. But politics has changed now," he says, pointing towards the television set, "and so has the media."

chat with other political prisoners. There was a study circle too. I read Gandhi's Hind Swaraj, Nehru's Discovery of India, Lohia's works, even Gane with the 'Wind', Jain recalls.

"Sometimes, to raise optimism levels, we would shout slogans such as 'Dum hai kitna dandan mein tere, dekh lega aur dekhenge.' (We have seen your oppression/ We will see how many more you can fill in jail). Unlike some cadres of other parties, we were never desperate to leave jail. We felt alive," he says.

'Emergency Was Over, But People Were Still Afraid'

More than a year had elapsed when authorities shifted the "troublemakers" to Haryana's Tisra Jail. Socialist leader Raj Savani and later Jan Sangh's K. Malhotra, earlier in Ambala jail, were also there. "The stile was then ruled by Bansal Lal and conditions were stricter," Jain recalls. He also remembers his washed clothes being taken away by others because they all looked the same. "To ensure this did not happen, I chopped the sleeves of my kurta," he says.

The socialist also has one pleasant memory of the jail: "Occasionally we would receive a basket of mola (sweet curries) from Devi Lal's farmhouse."

Jain has no dramatic memory of the day of his release. But he has a clear recollection of his first post-prison meeting in Jaipur's southern Delhi. "Emergency was over. But people were still afraid to come close to the dais. But after a while they came closer and listened intently," he remembers.

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FILM CENSORSHIP DURING EMERGENCY

Aandhi The film, cleared in Jan 1975 by the Board of Film Censors, went through difficult times. The common belief was that its heroine had a similarity to the then Prime Minister. In July, the ministry of information and broadcasting suspended the screening of the film for two months. That period expired on Sept 9. On Oct 1, its producer (Jm Prakash) was issued notice to show cause why the film should not be banned. The show cause notice was later found to have been issued under a wrong section. This notice was issued on (then Union Information and Broadcasting Minister) V C Shukla's orders on the grounds that the film sought to bring the system of election by adult franchise into disrepute. Subsequently, the producer met the then minister as well as other senior officers and stated that he would suffer a loss of Rs 40 lakh if the film was banned, and offered to restructure the story. The then minister approved this idea on Jan 30, 1976, and the revised version was ultimately cleared on March 24, 1976.

Andolan The Hindi film was granted a 'clear' U certificate by the central board on film censors on May 27, 1975. It was also classified by the board as predominantly educational, as it dealt with the 1942 movement. However, before the film could be released, it was recalled by central govt and, on Nov 14, 1976, orders were issued on the producers. Imposing several drastic cuts—

all these related to incidents of revolutionary activity, as it was thought that those scenes would incite commission of offences leading to destruction of public order.

(From White Paper on Misuse of Mass Media During the Internal Emergency, brought out by Govt of India in Aug 1977)

Flash floods claim 7 lives in HP, Jammu; IMD issues red alert for 3 Kerala dists

New Delhi: Flash floods triggered by cloudbursts created havoc in Himachal Pradesh and Jammu & Kashmir, washing away bridges, roads and houses and claiming at least seven lives on Thursday as monsoon tightened its grip over several parts of India.

The India Meteorological Department issued a "red alert" for three Kerala districts where heavy rain flooded several low-lying areas and predicted heavy downpours in several parts of Madhya Pradesh in next 24 hours.

Cloudburst, flash floods and heavy rain wreaked havoc in Kangra and Kullu districts of Himachal Pradesh on Wednesday. While two bodies were recovered yesterday, the death toll climbed to four on Thursday after the recovery of two more bodies from the Indira Priyadarshini Hydroelectric project site in Kangra.

National Disaster Response Force Commandant Balinder Singh said they are trying to trace the people who are feared to have been swept away from the projects.

Flash floods were also reported from Mandi and Hamirpur in Himachal Pradesh. In Jammu and Kashmir, three people, including two children, died as flash floods

triggered by cloudbursts and heavy rains hit different areas in Baramulla, Poonch, Doda and Kathua. Flash floods due to cloudbursts were also reported from Quil Mota in Poonch district following heavy downpour, a report from the State Emergency Operation Centre, said on Thursday. In Kerala, IMD issued a "red alert" for heavy rain in three districts—Idukki, Malappuram and Wayanad—and an "orange alert" in seven others after the rise in water level of rivers and downpours led to flooding in some low-lying areas.

FOR THE DEBTORS OF WESTERN UP TOLLWAY PRIVATE LIMITED

WESTERN UP TOLLWAY PRIVATE LIMITED
PUBLIC NOTICE ON REVISED USER FEE
RATES AT SIWAYA TOLL PLAZA APPLICABLE FROM 01/07/2024

Category of vehicle	Fee for Single Journey	Fee for Local Personal Vehicle	Fee for Local Commercial Vehicle
Car, Passenger Van or Jeep	115	25	55
Light Commercial Vehicle (LCV)	200	-	100
Bus, Truck	400	-	200
Multi-axle Vehicle (2-Axle)	645	-	320

1. The public are hereby informed that, subject to approval of revised user fee rates by NHAI, the user fee rates for use of section from KM 52.250 to KM 130.580 (Meerut - Muzaffarnagar) of NH 58 are going to be revised as under w.e.f. 01.07.2025 at 00.00.01 hrs at Siwaya Toll Plaza KM 76.000.

2. The following concessions are available at above toll plaza:
(a) For Local Personal Vehicle 75% of user fee;
(b) For Local Commercial Vehicle 50% of user fees;

3. The list of exempted vehicles is as given in Fee Notification in the Gazette dated 06.09.2010.

4. To view the Fee Notification dated 06.09.2010 published in the Gazette, Letter of NHAI containing approval of revised rates and provision of the concession agreement, the website <http://lis.nhai.gov.in/> may be visited.

5. Name and address are as under for any enquiry/complaints/suggestions:

Concessionaire	Independent Engineer	PIU of NHAI
Mr. Suhail Ahmad Khan	Mr. Pankaj Pandey	Mr. Amit Pranav
Western UP Tollway Pvt Ltd KM 76 Siwaya Toll Plaza NH 58, Near Village Siwaya Roorkee Road, Meerut (U.P.) Email: suhail.khan@wupl.com	LN Malviya Project Private Limited C-28 Era Aspen Garden, Bypass Road Meerut, U.P. 250002 Email: meerut.muzaffarnagar58@gmail.com	A-74, Defence Enclave, Karkhara, Meerut (U.P.) Email: meerut@nhai.org

Toll Plaza Address: KM 76 . NH-58, Near Village Siwaya, Roorkee Road, Meerut (U.P.)
Helpline No. 09756880808
Western UP Tollway Pvt Ltd. Director

APPLICABILITY OF MENTIONED RATES ARE SUBJECT TO NHAI APPROVAL

कनरा बैंक Canara Bank

Regional Office: Civil Lines, Moradabad

POSSESSION NOTICE

(Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized officer of the CANARA BANK, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the CANARA BANK, for the amounts and interest thereon. Details of properties where possession had been taken is as follows:

Sr. No.	Name & Address of the Borrower/ Branch Name	Description of the Properties (Movable/Immovable)	Outstanding Amount	Date of Demand Notice
1.	Borrower: Mrs. Lina C. S. Branch: Specialized SME Branch, Gurgaon	Asset-1: All that part and parcel of the property consisting of Residential Property situated at Kharsa No. 132, part of Kharsa No. Village Kripalpur (Pracsa Puri), near Forest Dept. Depot and police station, Gurgaon Road, Gurgaon, Haryana, Bounded as: East: Building of Mr. Abdul Salam, West: Property of Mr. Rohitash Jatar, North: Road 25 wide, South: Building of Mr. Ravi	Rs. 19,49,662.51/- with int. and other charges	16.04.2026

Dated: 26.06.2025 Place: Moradabad

Authorized Officer, Canara Bank

APPEAL FOR IDENTIFICATION

General public is hereby informed that an unidentified male person (depicted in the photo) name, Unknown, residence and family is Unknown age 45 years approx, was found dead near Manpur, MCD Office, Pithi Kothi, New Bazar, Lahori Gate, Delhi on 10.06.2025 at 7.34 am. In this regard a DD No. 16A Dated 10.06.2025 has been lodged at PS Lahori Gate, Delhi.

His physical description is as under: Sex: Male, Age: 45 years approx, Height: 5' 6", Build: Medium, Wearing: Blue Colour Shirt and Blue Lower.

Any person having any information or clue about the deceased may kindly inform to the undersigned on the following: SHO PS: Lahori Gate, Delhi DP/8398N/2025 Ph: 011-23953776, 23958234 (UIDB) Mobile: 9780871222

DEBTS RECOVERY TRIBUNAL, DEHRADUN

Government of India, Ministry of Finance, (Dept. of Financial Services)

PUBLICATION NOTICE IN O.A. No. 466 OF 2024

(SUMMONS UNDER SUBSECTION (4) OF SECTION 18 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993. READ WITH RULE 13(4) OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993 AS AMENDED FROM TIME TO TIME)

Dy No. 484/2025 Date: 26.06.2025

Punjab National Bank Vs. M/s. Kabeer & Company & Ors.

1. M/s. Kabeer & Company, Kharsa No. 10 and 11, Village Tipar, Opposite Super Textiles, Janta Road, Dehra Dun, Saharanpur District, Saharanpur, Saharanpur.

2. M/s. Kabeer & Company, registered office at 57 and 58, Indraprastha extension, Dehra Road, Saharanpur-247001.

3. M/s. Kabeer & Company, Kharsa No. 10 and 11, Village Tipar, Opposite Super Textiles, Janta Road, Dehra Dun, Saharanpur District, Saharanpur, Saharanpur.